

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2800

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

EXTRADITION OF CRIMINALS

2800. SHRI VINAYAK BHAURAO RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has requested Britain to swiftly act on its 131 pending pleas for extradition of wanted criminals;

(b) if so, the details thereof;

(c) whether the Government proposes to share information about criminals with the United Kingdom;

(d) if so, the details in this regard;

(e) whether the Government has raised the issue of extradition of wanted persons under the Extradition Treaty during the recent meeting held between the Home Ministers;

(f) if so, the details thereof and the reaction of UK Government thereto; and

(g) the details of other issues taken up during the said meeting?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Yes, Madam. India has made 15 Extradition requests to the UK Government (instead of 131 mentioned in the question). The Government of India has been in constant touch with the UK Government for facilitating the extradition of the fugitives.

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(c) & (d): The Government of India shares information with the United Kingdom with regard to criminals and vice-versa as and when a request for investigation is received from Investigating Agency.

(e) to (g): In a meeting held on 15th February, 2016 at New Delhi between the Minister of State for Home Affairs, Government of India and Minister of State for Migration, UK, the issue of pending extradition requests was raised. The UK Minister clarified that these matters are Sub-judice in the British courts. On the part of the Government, the UK Minister assured cooperation on the pending issues on case-to -case basis. The Ministers also briefly discussed about the immigration issues, E-Tourist Visa and on exploring the possibilities for greater cooperation on exchanging information on criminals.
